

beg to present the Second Report (Hindi and English versions) of the Committee on Sub-ordinate Legislation

12.34 hrs.

STATEMENT BY MINISTER

**Enhancement of LPG priority quota to be released on the recommendations of Members of Parliament.**

[English]

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALVIYA) Sir, I wish to apprise the Hon'ble Members of this August House about the decision regarding enhancement of LPG priority quota to be released on the recommendations of Members of Parliament

In the context of the current Gulf crisis and restricted availability of LPG, it has not been found feasible to enrol new LPG customers in the current year as originally envisaged. As a result, the number of potential customers in the waiting list has gone up. To meet the pressing demand of the people, the Members of Parliament have been requesting enhancement in the quota of priority LPG connections to be released on their recommendations. After careful consideration, keeping in mind the sentiments of the Members of Parliament, it has now been decided to enhance with effect from 1st January, 1991, the quota of LPG connections to be released on the recommendations of each Member of Parliament from the existing level of 24 connections to 48 connections per annum, in a calendar year

12.35 hrs.

PERSONAL EXPLANATION BY MEMBER

**On remarks made by Shri Yashwant Sinha, Minister of Finance on 28th December 1990 while replying to Supplementaries on SQ No. 24**

[English]

PROF. MADHU DANDAVATE (Rajapur). Sir, while replying to the Starred

Question No. 24 on "Refund of Excise Duty to manufacturers" in Lok Sabha on December 18, 1990, Finance Minister Shri Yashwant Sinha made an observation in the House regarding the file containing Attorney General's opinion on the excise refund issue and Law Minister's minutes on the file

In his observation, the Finance Minister said, "I am very sorry to have to say this, that this file remained with the former Finance Minister much after he demitted office, and was received by me on 5th December, 1990"

This observation by the Finance Minister is likely to create the impression that the file was deliberately held back by me to conceal the opinion given in the file and that the Finance Ministry Office was not in possession of the opinion given

Since according to the Rules of Procedure, I was not entitled to intervene during the Question Hour on December 28, 1990 to give personal explanation, I am now doing so under Rule 357

It is well known that Minister has to prepare at his residence for various Starred Questions, debates, articles and interviews on issues concerning his Ministry. It is, therefore, customary that he often keeps at the office attached to his residence material and files required for necessary references in this regard. Some staff is also attached to the Minister's office at his residence

When Minister steps down from his office, one month's winding up time is given to the Minister's personal staff to return all official material of the Ministry including various records at the office attached to Minister's residence. I came to know from Finance Ministry office that this process of winding up has to be completed by December 9, 1990. I had, therefore, asked two staff members from the Finance Ministry to attend to this work. I had instructed them to sort out all records from the office at my residence and separate the official papers and files from my personal letters, articles, reports of interviews and study notes prepared

[Prof. Madhu Dandavate]

by me on various subjects and then return all the official records to the Finance Ministry office in time before December 9, 1990.

I had read a press report of an interview by the Deputy Finance Minister, Shri Digvijay Singh on December 5, 1990 indicating that the opinion given by the Attorney General on the refund issue was missing and that he was probing into the matter.

I then asked a staff member from the Finance Ministry to come down to my residence and find out the concerned file which I had referred two or three times earlier. The staff member accordingly went through all the papers and records and traced the file containing Attorney General's opinion and Law Minister's minutes. I then sent the file to the Revenue Secretary the same day and instructed him to hand it over to the Finance Minister without delay.

I was assured by the Revenue Secretary on phone that the Revenue Department was already in possession of a copy of the Attorney General's opinion which was contained in the file at my place.

I had communicated this to the Finance Minister on phone on December 5, 1990 and later in the day I got the confirmation from him that he had received the file.

It may be noted that the file contained only the Attorney General's opinion and Law Minister's minutes on the file and no other details of refund were contained in that file. The details were available only in the Finance Ministry office. I am fully in agreement with the suggestion that provision to build consumers' fund be made by suitably amending the Central Excise Salt Act, 1944 so that the amounts of refund withheld on grounds of unjust enrichment could be deposited in this fund for consumers' welfare. I have already given notice of motion on these lines.

I have put the record straight to allay any

suspicion in the minds of the members of the House that I had deliberately held back some sensitive information and details about the issue of excise duty refund.

My commitment to democratic norms of administration and to the obligations of the both of secrecy has been total and I can assure the House that during my tenure of office or in the period that followed, I have not in any way violated this commitment either on my own or under pressure from any quarter whatsoever.

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(Interruptions)

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, talks were held on Punjab problem between the Prime Minister and Shri Simranjit Singh Mann. A news item in regard to the memorandum given by Shri Mann has appeared in some newspapers through UNI which has given rise to many conjectures. Afterwards, a statement was also issued by Shri Mann that -

[English]

Militants should be included in the talks, and demanded Sikh home land.

[Translation]

Serious notice of such statements should be taken. My submission is that, first of all, the copies of memorandum given by Shri Mann should be laid on the Table of the House and a brief note of talks held between the two sides should also be laid. It should also be discussed extensively because the way in which conspiracy is being hatched to form Khalistan, excesses are being committed in the name of language, dress, national anthem is being banned and above all innocent people are being killed-is a matter of great concern. The statement issued by the Prime Minister in regard to the demand of self-determination and later on it was de-

fined in a different manner that an amendment to this effect could be made in the Constitution. I would like to say that a thorough discussion should take place in this regard before taking any decision. My submission is that copies of the memorandum and brief of the talks held between Shri Mann and the Prime Minister should be laid on the table of the House and should be discussed thoroughly.....(*Interruptions*)...

SHRI M.S. PAL (Nainital): Mr. Speaker, Sir, I have given a notice on it.....(*Interruptions*).....

MR. SPEAKER: Please sit down. I shall call your name.

(*Interruptions*)

DR. VENKATESH KABDE (Nanded): Sir, I would like to draw the attention of the House towards the movement being launched in regard to the Narmada Project. A large number of Adivasis are going to Gujarat and a serious conflict is likely to take place on the borders of Gujarat and Maharashtra. The factors underlying this issue are quite significant. According to the Government's present policy, the Government department has advised that the work on Narmada Project should be stopped immediately.....(*Interruptions*)....but on the other side Baba Amte is fully prepared to hold talks with them....(*Interruptions*)

MR. SPEAKER: This is not proper. Please sit down.....(*Interruptions*).....

SHRI TEJ NARAYAN SINGH (Buxar): Mr. Speaker, Sir, as per the Supreme Court orders the Railway Department has issued a notice that those casual labourers who had been working in the Railway Department since 31.3.87 may submit their applications. As a result, casual labourers of Buxar and Dildar Nagar submitted their applications. But no priority list has been published by the Danapur Railway Division so far. Therefore, about five thousand labourers have launched an agitation against the contract system. My submission to the Minister of Railways and

the Hon. Prime Minister is that orders should be issued to publish the priority list at the earliest and contract system should be abolished. If their demand is not fulfilled they will stop the running of trains and start 'Chakka Jam' agitation in Buxar on 11.1.91 and it will affect the railway department as a whole.....(*Interruptions*).....

SHRI ARVIND NETAM (Kanker): Mr. Speaker, Sir, the Narmada Valley movement is not against Gujarat. I would like to request that the problems of the Adivasis should be taken into consideration. It may be taken up by the Central Government, Gujarat Government or Madhya Pradesh Government. Their demands should be heard. The demands of Adivasis are not against any state or any development work. I would like to say that the Government should review their problems. Adivasis in this country have always made sacrifices. Will they always have to make sacrifices? My only submission is that attention should be paid to their problems. With these words, I conclude.....(*Interruptions*).....

SHRI DILEEP SINGH BHURIA (Jhabua): Mr. Speaker, Sir, Baba Amte along with thousands of adivasis have taken the pledge to go to watery grave if dam upto this height is constructed there. On the other side the Government of Gujarat is reluctant to allow those people to enter their territory. Today, about six thousand Adivasis are lying in severe cold on the Madhya Pradesh-Gujarat border. Their problems should be solved and they should be consulted directly. The Deputy-Prime Minister should take this initiative. He should take measures to solve the problem of their rehabilitation or land problem, if any. Netamji has already spoken on the problems of our adivasis. They should share benefits of development and their problems should be solved at the earliest. The Government should also make efforts to persuade Baba Amte to end his dharna being staged at the Gujarat-Madhya Pradesh border. With this I conclude.....(*Interruptions*).....

MR. SPEAKER: I will call you after-

wards, please sit down.

*(Interruptions )*

MR. SPEAKER: First you take your seat, only then I will call you.

*(Interruptions )*

SHRI HARIBHAU SHANKAR MAHALE (Malegaon): Mr. Speaker, Sir, land of Adivasis is being acquired for Narmada Project. I personally went there twice. The rehabilitation work there should be completed immediately. No doubt, this Dam should be constructed, but at the same time work of rehabilitation should also be expedited.

SHRI KASHIRAM RANA (Surat): Mr. Speaker, Sir, the movement being launched by Baba Amte against Narmada project is creating dis-integration in Gujarat, Maharashtra and Madhya Pradesh. Mr. Speaker, Sir, the Ministry of Environment has given a certificate and the Central Government has approved the project and the conditions imposed by them have been implemented strictly. The movement being launched by Baba Amte in the name of rehabilitation is completely unjustified, because the Gujarat Government itself had invited them to visit the site to show them the progress of rehabilitation work. Thus the resentment shown by him and Megha Patekar is totally wrong. That movement is encouraging the feelings of regionalism and parochialism in Gujarat and Maharashtra.

MR. SPEAKER: Alright, is it over? No repetition.

SHRI KASHIRAM RANA: Mr. Speaker, Sir, my submission is that though the clarification has been given to the environmentalists several times, yet the Hon. Prime Minister met them day before yesterday and on that occasion the interference made by him in this regard is wrong and unnecessarily. Because undue encouragement should not be given to them. After warning them, you have sent a team there.....

MR. SPEAKER: Alright, it is over, what are you doing now. please sit down.

SHRI KASHIRAM RANA: Mr. Speaker, Sir, it is not proper on the part of the Prime Minister to send a team to Gujarat to see the work of rehabilitation. It is the responsibility of the Gujarat Government. Through you, I would like to submit to the Hon. Prime Minister that the people of Gujarat will not tolerate this, the work of water supply in many villages.....

MR. SPEAKER: Why are you repeating, it does not solve the problem.

SHRI KASHIRAM RANA: This work of Prime Minister is against the Gujarat State, I would submit through you that he should cancel his orders....*(Interruptions )*

*[English]*

SHRI KHEMCHANDBHAI SOMABHAI CHAVDA (Patan): I am speaking about the movement started by Baba Amte. Sir, Baba Amte wants the Scheduled Tribes to continue to live as they are, as *vanvasis*. The Inter-State Water Disputes Tribunal heard all the four States concerned, and an award was given by the Tribunal in 1979, which was agreed upon by all the States.

Nowadays, if one tree is cut, the Gujarat Government is planting 40 trees. And rehabilitation works are going on very well, and the Adivasis there are very happy. You know that Shri Amarsingh Choudhry an Adivasi, became the Chief Minister of Gujarat. Adivasis who are not in the jungles or forests, but have come to the plains, are now just like the citizens in our plains. And that is why the main issue before the country is whether we agree to keep the Adivasis as they are in the jungles, or whether we agree that these people should come to the plains, and live with the rest of the population in our country. *(Interruptions )* Rs. 700 crores have been spent up till now. *(Interruptions )*

MR. SPEAKER: Mr. Chavda, I have understood; don't repeat.

SHRI KHEMCHANDBHAI SOMABHAI CHAVDA: One more thing, and I will sit down.

If there is a dispute between water and food, what is the best way to chose? The best way is to choose water. If there is any dispute between food and the environment or any other thing, then we will choose food. So, Gujarat is suffering from all these things. Please allow my Calling Attention which I have given notice of today.

[*Translation*]

SHRI TARIF SINGH (Outer Delhi): Mr. Speaker, Sir, I would like to draw your attention to the partial attitude of Doordarshan. On December 30, about two lakh people gathered in a meeting in my constituency. I had intimated Doordarshan to cover the meeting about three days earlier. The former Prime Minister Shri Vishwanath Pratap Singh, Shri Paswan, Shri Ajit Singh, Shri Sharad Yadav and myself addressed the meeting. But despite prior intimation, no Doordarshan team came there to cover the meeting. My submission to you is that special attention should be paid towards this partial attitude. Because Prime Minister's assembly was telecasted thrice in the same news bulletin. I condemn this attitude and hope that you will intervene to take proper action in this regard.

[*English*]

PROF. SAIFUDDIN SOZ (Baramulla): The Kashmir Valley has experienced a very heavy snow fall. It has broken all records in the last 12 years. All the essential services have been disrupted and the position of supply is in a very bad shape. There is no electricity. The people of Kashmir are living in complete darkness. Even snow has not been cleared from roads in Srinagar city and other places. We have the President's Rule over there. The Deputy Prime Minister is here. I want to know the latest position about it from him. Two Advisers must be stationed in the Kashmir Valley for the entire winter season. They must provide electricity for 24 hours and restore essential services and

provide additional flights because roads are also closed between Jammu and Srinagar. Since the roads are closed, there should be additional flights. I want to know from the Deputy Prime Minister as to what he is going to do about it because the people of Kashmir have already suffered a very great hardship. I request the Deputy Prime Minister to assure me that electricity will be provided for 24 hours, snow will be cleared and more machines will be put on the roads and essential services, hospital services and other services will be restored. Even kerosene is not available in plenty. Additional flight must be provided. I urge upon the Deputy Prime Minister to assure me that all the essential services will be provided.

MR. SPEAKER: He is here.

PROF. SAIFUDDIN SOZ: What is his reaction? What is your message to the people of Kashmir?

[*Translation*]

MR. SPEAKER: You only want that the people of Kashmir should remain happy.

(*Interruptions*)

[*English*]

SHRI P. R. KUMARAMANGALAM (Salem): From the First of January India has become a Member of the UN Security Council. The Gulf issue is becoming a very serious issue. We should have a statement from the Government because we would like to know firstly what is our stand on the Gulf crisis? Secondly, war has almost become imminent. We would like to know, if war breaks out, have we done any study as to what will happen to the environment? We would also like to know whether they have done any study with regard to our borders; whether our borders will be affected. What is the situation? We insist that the statement be made by the Government. Otherwise, the whole matter will be out of control.

13.00 hrs.

[Translation]

SHRI HARISH RAWAT (Almora): Mr. Speaker, Sir, tomorrow I will raise the issue of Government's ambiguous policy on Air Bus-320. Today I want to draw your attention to a very serious issue. I have given notices for raising two issues. If you allow me I will raise the issue of Air Bus-320 tomorrow. (Interruptions)

MR. SPEAKER: All right.

SHRI HARISH RAWAT: Mr. Speaker, Sir, Pratapgarh district of Uttar Pradesh is an industrially backward district. The UP Auto Tractor Factory is set up there. But it has been closed down as it was running in loss. About 1300 employees working there have been rendered jobless. The fate of about 50,000 families was directly or indirectly linked with this factory. This factory was the source of their livelihood. Now they are on the verge of starvation. We raised the matter with the U. P. Government also but they said that they didn't have the required technical competency to recommission the factory. I request the Government of India and particularly the Deputy Minister of Industry, who is present here and the hon. Minister of Petroleum that this factory should be started again after discussing the matter with the U. P. Government and the Minister of Industry so that the 1300 employees who have been rendered jobless can earn their livelihood and the 50,000 families, whose fate is linked with this factory and who are now on the verge of starvation can be saved from this difficult situation. By this, the Government of India will do a great favour to them.

SHRI RAM NAIK (Bombay North): Mr. Speaker, Sir, in Bombay city and particularly in my constituency Jogeshwari riots broke out three days ago. Unfortunately 3 persons were killed in police firing in the riots. This riot took place between two muslim groups but next day it appeared in the press that riots

have broken out in Bombay and the names of the 3 Muslim persons killed in the riots were also published. This newsitem gave the impression to the readers that Hindu-Muslim riots have taken place. It incited more riots. So the riot which started between two muslim groups and with the police firing turned into a Hindu-Muslim riot. The issue of communal riots has been discussed here. I suggest that while reporting such newsitem, instead of using the words Temple, Mosque or Church word "place of worship" should be used. Similarly, I would like to suggest that until the riots are brought under control the names of the persons killed in the riots should not be made known to the public. Unfortunately, Muslims were killed in these riots and their the names appeared in the press.

It gave an impression that a hindu-muslim riot has taken place. Therefore, the names of the persons killed in the riots should be kept secret to keep a check on the riots. The State Governments should also be directed likewise.

Mr. Speaker, Sir, besides this, the riots, which took place in Bombay, should be enquired by a Judge of High Court to know the causes of riots.....(Interruptions) ...

SHRI GUMAN MAL LODHA (Pali): Mr. Speaker, Sir, the loans of lakhs of farmers have been waived of under the Loan Waiver Scheme by B.J.P. But an order has been issued by the Cooperative Bank in Rajasthan that the loans of those farmers will not be waived, who will not deposit the interest till 31st of December. The farmers are already burdened with the previous loans. Therefore, I request that the cut-down date of 31st December to deposit all the interest should be extended upto June so that it can be of benefit to lakhs of farmers. Today, Shri Devi Lal is present in the House, who always talks of the welfare of farmers. I request him that besides waiving of the loans upto Rs. 10,000, the time limit for depositing the interests should also be extended from 31st December to June, 1991.

[English]

SHRIMATI MALINI BHATTACHARYA (Jadavpur): Sir, I had given a notice.

[Translation]

MR. SPEAKER: Shrimati Malini, I have seen your notice. I will allow you to speak.

SHRI NATHU SINGH (Dausa): Mr. Speaker, Sir, I had given a notice about a very serious issue. The Hon. Prime Minister is holding talks on the Punjab issue with the leaders of Akali Dal and with Shri Mann. Akali Leader Shri Simranjit Singh Mann has in the meantime, given a statement that they will agree on not less than self-determination. Besides this statement, a statement given by the Hon. Prime Minister has also appeared in the press in which he has asked the security forces to observe restraint in dealing with the militants in Punjab. This is a very grave issue. Everyday, killings are taking place in Punjab. What secret talks are going on between the Akali Leaders and the Hon. Prime Minister? It has been demanded by the Leaders of all the parties that the detail of this secret talks should be made public. The Leaders of all the parties should be taken into confidence. It is not known to the country and to the leaders of political parties as to what talks are going on between the Prime Minister and the Akali leaders. Had the Deputy Prime Minister Shri Devi Lal been taken into confidence? His is the neighbouring State. I would like to know as to what Shri Chandra Shekhar is discussing with the militants and Akali leaders. Had Shri Devi Lal been informed about the talks? It is a very serious matter that the Prime Minister has asked the security forces to observe restraint in dealing with the militants. It has posed a serious threat to the unity and integrity of our country. I would like to submit that I have given a notice of Adjournment Motion and a notice of Calling Attention Motion also. The hon. Deputy Prime Minister, Shri Devi Lal, who is present here should inform the House whether he had been taken into confidence by Shri Chandra Shekhar in this matter? An assurance should be given that

the leaders of all the parties would be taken into confidence and the unity and integrity of the country will not be put at stake.

[English]

SHRI CHITTA BASU (Barasat): Sir, it is a matter of fact that this issue has been raised in the House. Now the situation in Punjab is rapidly deteriorating. Migration of a particular community from the villages to the cities has started and also from the cities to other States. There has been an assault on the pressmen. There has been so-called code of conduct which is being issued from time to time in Punjab by the terrorist camp. As a matter of fact, terrorist activity has been further intensified and the situation has been further aggravated. The situation has become all the more complicated because of the negotiation which is likely to be resumed by the Prime Minister with the terrorists. The situation is very puzzling and disquieting and is fraught with grave danger because of the so-called statement made by Mr. Mann pointing out certain aspects of the Punjab problem. But it is not the question of Punjab problem alone. The issues raised by him naturally concern the unity and integrity of the country. Mr. Mann's statement which we have been able to know from the press, indicates that it is no thing but a charter of another post-partition vivisection of the country which is fraught with grave and disastrous consequences for the country as a whole. It is an open invitation for the violation of the Constitution including the basic structure of the Constitution. The statement of Mr. Mann is an open call for the creation of a Sikh theocratic state and an open attack on the secular foundation of the country. It is also obviously a part of the deep-laid conspiracy of imperialists and other foreign countries to destabilise the country's unity and integrity. In these circumstances it would be a sin against the nation if it is accepted as a basis of discussion to solve the long standing Punjab problem.

The Prime Minister made a statement. But it is not clear what he wants to do. He says that there should be an amendment of

[Sh. Chitta Basu]

the Constitution. What is the amendment of the Constitution? Unless these things are cleared, I think, the nation will be in a great anxiety and concern. I, through you, request the Government to make a statement and you may kindly allow a full-fledge discussion on the situation in Punjab.

**SHRI NIRMAL KANTI CHATTERJEE** (Dum Dum): There should be a discussion on the Punjab. The Parliamentary Affairs Minister is here. I think, he should assure that a day and time will be fixed for a discussion on Punjab. (*Interruptions*)

**SHRI P.C. THOMAS** (Muvattupuzha): I am concerned with the menace of narcotic drugs especially the cultivation of ganja in some parts of the country. I am particularly referring to large scale cultivation of ganja in some parts of Kerala. It has been reported in the press that there is a large scale cultivation of ganja in certain interior parts of some of the forests in Kerala. Especially in Idukki District it is a menace. It is learnt that some of the officials of Government of Kerala have taken steps for a raid into the cultivations. But it is unfortunate that the Government of Kerala is colluding with some of the cultivators of ganja. It is also understood that the District Collector of Idukki District, who was about to make a raid on the interior forest cultivation, had been transferred immediately. Some other officials also who were about to take action, have been transferred immediately. I request Government of India to treat this as a very serious matter, send a team from the Centre as provided under the Narcotics Drugs Act to search the forests of Idukki, catch the culprits and take very strict action against them.

**SHRI SAMARENDRA KUNDU** (Balasore): Mr. Speaker, Sir, there have been various reports in the newspapers about our Prime Minister's discussion with Mr. Simranjit Singh Mann for about ninety minutes... (*Interruptions*) The discussion with Mr. Mann, as such is welcome. I hope the Parliamentary Affairs Minister is listening to

me... (*Interruptions*) This is an important matter because the psyche of the Sikhs has been terribly hurt and any healing touch even Indrajit *dada* can afford to wait for ten minutes for his lunch—is very very welcome also. So, that way nobody is to dispute why there has been such, a discussion. But there are two three things because of which the confusion has been further confounded. It is in the press that the Prime Minister has discussed for ninety minutes with Mr. Mann and has expressed his satisfaction. He has also said that self-determination is also possible within the Constitution. This is a very astounding thing. He has said that if necessary, the Constitution should be amended. We do not say that the Constitution should not be amended. There has also been a demand that Punjab should be built up as a buffer State between Pakistan and India. All along, the militants, the different groups, have been insisting that if in the agenda papers it is not specifically there that there will be a sovereign Khalistan State, they are not going to accept it. The Prime Minister has also said that he is ready for a discussion with militants. It is a most welcome step. But the question is that since the Prime Minister discussed alone for ninety minutes, his duty calls him, not that we should ask, to make a statement to the nation on what transpired. All along, the international jurists and other people have thought that self-determination is required when some country goes into build a sovereign State. If there is a different connotation of 'self-determination' within the framework of the Constitution, we would also like to know. Therefore, I would just urge the Prime Minister that before this session concludes, he must come out and make a clear statement. I would also urge that there must be a full discussion on the affair with Mr. Mann and other people, that is going on.

**SHRISONTOSH MOHANDEV** (Tripura West): Sir, we fully share the concern of the House regarding Punjab. We are also completely in dark. We do not know what is going on Punjab issue and under what provision of the Constitution. Our leader has already written a letter to the hon. Prime Minister. So,

a discussion in the House and a statement from the Government will clear the cloud and confusion which is now being created, and I think a discussion is welcome in this House on this subject.

MR. SPEAKER: The House stands adjourned for lunch to meet at 2.20 p.m.

13.19 hrs.

*The Lok Sabha then adjourned for lunch till twenty minutes past Fourteen of the Clock*

*The Lok Sabha re-assembled after Lunch at twenty five minutes past Fourteen of the Clock*

[MR. DEPUTY SPEAKER—in the Chair]

[English]

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): Sir, the House is entitled to know as to what has happened in terms of this morning's discussion.

SHRI SONTOSH MOHANDEV (Tripura West): Sir, he was also in the meeting and he knows about it.

SHRI NIRMAL KANTI CHATTERJEE: But I cannot inform the House. The Speaker has called a meeting. So, we must know as to what is the decision before we move on to any other business.

MR. DEPUTY SPEAKER: I have no idea.

SHRI SONTOSH MOHANDEV: Sir, the House should not be disturbed. It has been decided that all the leaders will meet again at 10 O' clock tomorrow and Mr. Malaviya will speak to the Prime Minister and take his directions. He knows it and let the House also know it. (*Interruptions*)

MR. DEPUTY SPEAKER: Well, the

matter was discussed and what was discussed, I am not in know of it. please let us not bring all these things on the record. If something is decided, it would be done accordingly.

SHRI NIRMAL KANTI CHATTERJEE: Almost the entire morning session was devoted to this. It is not a question of my knowing. The entire House was agitated on this particular issue. After that the Speaker was kind enough to discuss this issue in the meeting. The House should know as to what has been arrived at in the Speaker's meeting. The House should be reported back as to what has happened. (*Interruptions*)

[Translation]

SHRI SHOPAT SINGH MAKKASAR (Bikaner): Mr. Deputy Speaker, Sir, nothing has been done in regard to the issue on which the entire House was agitated in the morning. It was a very grave issue. The entire time in the morning was devoted to this issue and. Now we are sitting in the post-lunch session. Therefore, we should like to know the outcome of it. (*Interruptions*)

[English]

MR. DEPUTY SPEAKER: I would request the hon. Members not to press for getting the information on this point from me. The hon. Members who were in the meeting know what has happened, whereas I am not fully seized of the matter. So, it will not be proper for me to say this way or that way or what has actually happened. Please understand the delicacy of the issue and do not press for it. You have expressed your views and I think all concerned are looking at it very carefully and they would certainly take a proper decision.

SHRI NIRMAL KANTI CHATTERJEE: Sir, it is not an individual who called the meeting; it is the Chair which called the meeting.

MR. DEPUTY SPEAKER: How can you

press for the information which I do not have?

SHRI NIRMAL KANTI CHATTERJEE: It is the Chair which called us. Now, you are occupying the Chair and so you should get the information and inform the House because the entire House was agitated about it in the morning. We took a position that we would not allow the House to continue so long as it is not decided. (*Interruptions*)

[*Translation*]

SHRI SHOPAT SINGH MAKKASAR: Mr Deputy Speaker, Sir, we are not pressing for anything. (*Interruptions*) The person, with whom the incident has happened, cannot speak and as you don't have the information, you also can not speak. What will be done in this regard? (*Interruptions*)

PROF RAMGANESH KAPSE (Thane): Why can't you give that information? (*Interruptions*)

SHRI SHOPAT SINGH MAKKASAR: It is a very shameful incident in the history of the House. It is known to the entire House that such an incident has taken place. (*Interruptions*)

[*English*]

MR DEPUTY SPEAKER: You were in the meeting

SHRI NIRMAL KANTI CHATTERJEE: It does not matter. The entire House was agitated and the Chair invited us for a meeting. So, the information should come either from you or from the Parliamentary Affairs Minister. (*Interruptions*)

MR DEPUTY SPEAKER: I will try to get the information and if it is received by me, I will pass it on to you. (*Interruptions*)

SHRI G M BANATWALLA (Ponnani)

It is shocking and most unfortunate that communal violence still continues. We now had a flare-up in Lucknow. In Aligarh a series of fresh violence is continuing. There are widespread complaints of the partisan role of the PAC. Now in the searches that are undertaken by the PAC, there are grave allegations of excesses and atrocities. It is necessary that from all these sensitive places, the PAC should be withdrawn and Central forces should be deployed. As far as Aligarh is concerned, it should be entrusted to the Army.

Mr. Deputy-Speaker, Sir, the students of the Aligarh University are sitting in relay-hunger *dhama* here in Delhi, at the Boat Club with the demand that the PAC should be totally disbanded, with the demand that the anti-riot force should be immediately created and with the demand of action against officers responsible for the dereliction of duty including D.M. of Aligarh and S.S.P. of District Bijnore. The hon Prime Minister is here. I request the hon Prime Minister that he may call a few of the students sitting on relay-hunger *dhama*, talk with them and assure them and have an atmosphere of confidence in our country which will help towards stoppage of this sort of communal violence.

I hope that the Government will give due attention to the request and the plea that I have made here, with your permissions

MR DEPUTY SPEAKER: In deference to what was raised on the floor of the House, this is what I have received

The matter is under consideration of the Speaker. He will inform the House tomorrow of the decision in this regard

Now we go to Matters under Rule 377